

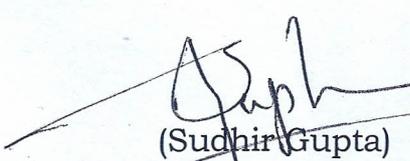
TELECOM REGULATORY AUTHORITY OF INDIA

TRAI notifies amendment to the Tariff Order for Analogue Cable TV systems

New Delhi, the 6th January, 2015:- TRAI today notified the Telecommunication (Broadcasting and Cable) Services (Second) Tariff (Fourteenth Amendment) Order, 2015 applicable for non-addressable (analogue cable TV) systems. Earlier, as per Hon'ble Supreme Court interim order dated 13.05.2009 a de-novo exercise for tariff determination for non-addressable (analogue cable TV) systems was carried out and a report was submitted to the Hon'ble Supreme Court on 21.07.2010. Now, this Tariff Amendment Order (TAO) has been notified in accordance with the Hon'ble Supreme Court order dated 17.09.2014. The key provisions pertain to principle for pricing of new channels and channels converted from free-to-air to pay, mandatory a-la-carte offering of channels at wholesale level and twin conditions, for non addressable (analogue cable TV) systems. The existing provisions in this regard have not been changed.

2. In addition, in this TAO, it has been specifically clarified that in cases where the operators implement Digital Addressable Cable TV Systems (DAS) before the cut-off dates notified by the Government, the regulatory regime pertaining to DAS will apply and that the broadcaster will have to declare the genre of the channels from amongst the specified genres.

3. The full text of the notification is available on the TRAI's website www.trai.gov.in.


(Sudhir Gupta)
Secretary, TRAI